

**Central Administrative Tribunal  
Principal Bench, New Delhi.**

**OA-3602/2014**

**New Delhi this the 31th day of March, 2016.**

**Hon'ble Sh. Justice M.S. Sullar, Member (J)  
Hon'ble Mr. Shekhar Agarwal, Member (A)**

Yegdev Sharma,  
Aged about 58 years,  
S/o Sh. Ram Pal Sharma,  
Ex-Technician In Group C,  
Track Machines (TMC) Lines, Jhansi,  
North Central Railway,

Resident of C/O Om Kar Sharma,  
Raghuvarpura No. 2, Gali no. 4,  
Gandhi Nagar, Delhi-32,

Yegdev Sharma.

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Applicant

(By Advocate: Sh. A. K. Bhakt for Sh. P. S. Khare)

Versus

1. Union of India through  
The General Manager,  
North Central Railway,  
Subedar Ganj, Saraswati Parisar,  
Allahabad, U.P.
2. The Chief Engineer,  
Track Machines (TMC),  
North Central Railway,  
Subedar Ganj, Saraswati Parisar,  
Allahabad, U.P.
3. The Deputy Chief Engineer,  
Track Machines (TMC) Lines,  
North Central Railway, Jhansi U.P.
4. The Assistant Executive Engineer,  
Track Machines (TMC) Lines,  
North Central Railway, Jhansi U.P.

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Respondents

(By Advocate: Sh. Shailender Tiwari)

**ORDER (ORAL)**

**Justice M.S. Sullar, Member (J)**

At the very outset, learned counsel for the applicant intends to withdraw the main OA to enable the applicant to file fresh OA to

challenge the impugned order as well as the subsequent order of revisional authority.

2. Therefore, the instant OA is hereby dismissed as withdrawn with the aforesaid liberty, as prayed for. No costs.

**(Shekhar Agarwal)**  
**Member (A)**

/ns/

**(M.S. Sullar)**  
**Member (J)**